

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-45/ND/2024

IN THE MATTER OF:
M/s/ IFCI Limited

...PETITIONER

Vs

M/s. COSMOS INDUSTRIES LIMITED

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 15.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Respondent/Corporate Debtor :Adv. Aditya Kumar Choudhary.

ORDER

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel for the Corporate Debtor is present and submitted that they have filed their response however, the same is not reflected on the e-portal. Ld. Counsel for the Corporate Debtor may approach the Registry and cure defects so that the same is reflected on the e-portal. List the matter on **10.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)